

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A./TA/ NO. 191/09/2005-2008

R.A./CP/NO...../2015

E.P./M.P./NO...../2015

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*BD 20/7/2015*  
SECTION OFFICER (JUDL.)

FORM NO. 4  
(See Rule 42)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :  
ORDERSHEET

1. ORIGINAL APPLICATION No : 191 / 2009
2. Transfer Application No : -----/2009 in O.A. No.-----
3. Misc. Petition No : -----/2009 in O.A. No.-----
4. Contempt Petition No : -----/2009 in O.A. No.-----
5. Review Application No : -----/2009 in O.A. No.-----
6. Execution Petition No : -----/2009 in O.A. No.-----

Applicant (S) : Dipen Jyoti

Respondent (S) : De O.I. Govt.

Advocate for the : S.K. Goswami, P.K. Sharma  
(Applicant (S))

Advocate for the : Addl. C.G.S.C. Mr. K.K. Das  
(Respondent (S))

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form is filed in P.I. Rs. 50/- Date <u>30.9.2009</u> Dated <u>6.6.09</u> Dy. Registrar</p> <p>Petition's copies for Issue notices are received with envelope. Copy Served.</p> <p><u>15/10/09</u></p> <p><u>SO (S)</u></p> <p><u>K. Das</u></p> <p>Issue notice to the Respondents.</p> <p>Received by <u>15/10/09</u> <u>22/10/09</u></p>	18.09.2009	<p>Heard Mr.S.K.Goswami, learned counsel appearing for the Applicant and Mr. K.K.Das, learned Addl. Standing Counsel representing the Government of India.</p> <p>Notice be issued to the Respondents requiring them to file their reply/written statement/counter by 06.11.2009.</p> <p><u>(M.K.Chaturvedi)</u> <u>Member (A)</u></p>
	1m	<p>On the request made by Mr.Kankan Das, learned Addl. C.G.S.C., further four weeks time is allowed to the Respondents to file reply.</p> <p><u>(Madan Kumar Chaturvedi) (Mukesh Kumar Gupta)</u> <u>Member (A) Member (J)</u></p>
	06.11.2009	<p>List on 09.12.2009.</p> <p><u>(S)</u></p> <p><u>bb/</u></p>

O.A.191/09

Copies of notices  
along with order  
dated 18/9/2009  
send to D/Secy.  
for issuing to  
resp. by regd.  
A/D post.

09.12.2009

Heard counsel for the parties.  
For the reasons recorded  
separately the O.A is disposed of  
at the admission stage itself.

D/No 11598

D/No 11600

Co  
29/9/09. 1-1-09

pg

  
(Mukesh Kr. Gupta)  
Member(J)

① Service report  
awarded.

23  
5.11.09.

2.11.09

A/D Card received  
from Rep't. Nos. 1 and 2.

20  
12/11/09

No W/S filed.

23  
8.12.09

8.12.09

A memo random  
has been filed by  
the Respondents

BS/11/09

Copy received  
21  
14-12-09

Issue in the morning

No. 12902 to 12910

21-12-09

102  
30.12.09

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

.....

O.A. Nos. 191 & 192 of 2009.

DATE OF DECISION: 09 -12-2009.

Shri Dipen Gogoi & another

.....Applicant/s

S/Shri S.K.Goswami, P.K.Sarma

.....Advocates for the  
Applicant/s

-Versus-

Union of India & Ors.

.....Respondent/s

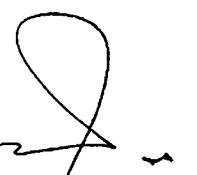
Mr Kankan Das, Addl. C.G.S.C

.....Advocate for the  
Respondent/s

CORAM

THE HON'BLE MR MUKESH KUMAR GUPTA, MEMBER (J)

1. Whether reporters of local newspapers may be allowed to see the judgment ? Yes/No
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether their Lordships wish to see the fair copy of the judgment ? Yes/No



Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.191 & 192 of 2009.

Date of Order : This the 9th Day of December, 2009.

THE HON'BLE MR MUKESH KUMAR GUPTA, MEMBER (J)

O.A. 191/09

Shri Dipen Gogoi,  
Postal Assistant, Borgang S.O.  
Sonitpur – 784167, Assam.

O.A.192/09

Md Manujuddin Ahmed  
Postal Assistant, Divisional Office,  
Dibrugarh- 786001, Assam .....Applicants

By Advocate S/Shri S.K.Goswami & P.K.Sarma

**·Versus·**

1. Union of India  
through the Secretary,  
Ministry of Communications & Information Technology,  
Department of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi – 110116.

2. The Director (VP),  
Dak Bhawan, Sansad Marg,  
New Delhi – 110116.

3. The Superintendent of Post Offices,  
Darrang Division,  
Tezpur – 784167, Assam

The Superintendent of Post Offices,  
Dibrugarh Division,  
Dibrugarh – 786001, Assam. .... Respondents

By Advocate Shri Kankan Das, Addl.C.G.S.C.



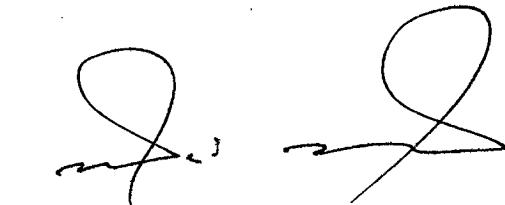
ORDER (ORAL)MUKESH KUMAR GUPTA, MEMBER (J)

Identical question of facts and law is involved in these two cases. Principal relief claimed by the applicants is that the respondents be directed to declare the result of departmental examination for Junior Engineer (Electrical) 2007 with consequential relief. Though no reply has been filed, respondents have produced copy of communication dated 30.10.09 whereby the Ministry of Communication & Information Technology, Department of Posts have declared the result of said examination and both of them have been declared successful. Vide para 4 of said communication it has further been observed that applicants "are to be promoted to the post of Junior Engineer (Electrical) on the basis of result of JE (Civil/Elctrical) Departmental Examination, 2007 held on 21-22<sup>nd</sup> July 2007 against the vacancies mentioned earlier."

2. Learned counsel for the applicant states that though virtually 1½ months has passed they have yet not been promoted. Certain apprehension has also been raised about para 5 of said communication which observed that in case later on it is found that the selected candidates were not eligible to take the examination under the existing rules or instructions on the subject for any other reason or in case any mistake is found later on with regard to announcement of the result of the candidates for any reason whatsoever, their names will be deleted from the list of successful candidates, as the case may be. Having examined the said contention, I am of the considered opinion

that as the applicants result have been declared, the only consequence which has to follow is that respondents should appoint them to the post in question. This exercise shall be undertaken within a period of two weeks from the date of receipt copy of this order. As far the apprehension expressed in terms of para 5 of the communication dated 30.10.09 is concerned it is too vague and speculative to contend that applicants would be victimized in case there is any mistake ~~in~~ such selection. In any case if they have any grievance, the same can be raised in due course.

O.As are disposed of.



(MUKESH KUMAR GUPTA)  
MEMBER (J)

/pg/

15 SEP 2009

Guwahati Bench  
गुवाहाटी न्यायालय

Filed By The Petitioner  
Through -  
Advocate -  
S. K. S.  
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :::: GUWAHATI

(An application under Section 19 of Administrative Tribunal Act, 1985)

O.A No. 191 of 2009

Sri Dipen Gogoi,

..... APPLICANT

-Versus-

Union of India and others

..... RESPONDENTS

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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :::: GUWAHATI**

(An application under Section 19 of Administrative Tribunal Act, 1985)

Filed By The Petitioner.  
Through -  
P. D. K. *[Signature]*  
Advocate

O.A No. 191 of 2009

**-Versus-**

### Union of India and others

... ... ... RESPONDENTS

## LIST OF DATES & SYNOPSIS OF THE APPLICATION

<b>DATE</b>	<b>PARTICULARS</b>
24.07.1992	The applicant had successfully completed a 3 (three) years Diploma Course in Electrical Engineering from Nagaon Polytechnic.  <b>(Annexure – I)</b>
30.10.1996	The applicant was recruited as a Postal Assistant in, Darrang Division, Tezpur under the Department of Posts, India.  <b>(Annexure – II)</b>
06.05.98	The applicant had successfully completed the Confirmation Examination for Postal Accountants.  <b>(Annexure – III)</b>

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18.04.2007 Advertisement for departmental examination for promotion to the post of Junior Engineers (Civil) and Junior Engineer (Electrical) will be held on 21.07.2007 and 22.07.2007.

**(Annexure – IV)**

31.12.2007 Result of selected candidates for appointment of Junior Engineers (Civil) and Junior Engineer (Electrical) on the basis of results of Departmental Examination held on 21.07.2007 and 2.07.2007, wherein two results were shown as withheld without disclosing the numbers of candidate.

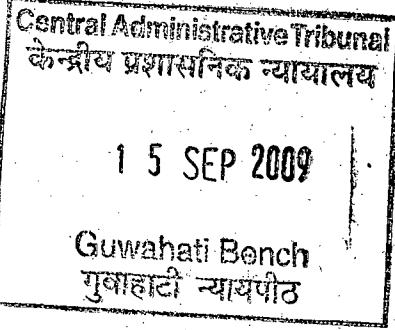
**(Annexure – V)**

24.01.08 Application filed by the present applicant before the Central Public Information Officer for information under the Right to Information Act.

**(Annexure – VI)**

02.02.09 The representation filed by the applicant before the Director (VP), Dak Bhawan, New Delhi praying to consider the grievance of the applicant.

**(Annexure – VIII)**



**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :::: GUWAHATI**

(An application under Section 19 of Administrative Tribunal Act, 1985)

O.A No. 191 of 2009

Sri Dipen Gogoi,  
Postal Assistant, Borgong S.O.,  
Sonitpur – 784167, Assam

... .... ... **APPLICANT**

-Versus-

**1. Union of India**

Through the Secretary,  
Ministry of Communications and Information Technologies,  
Department of Posts,  
Dak Bhavan, Sansad Marg, New Delhi – 110116

**2. The Director (VP),**

Dak Bhavan,  
Sansad Marg, New Delhi – 110116

**3. The Superintendent of Post Offices,**

Darrang Division,  
Tezpur – 784167, Assam

... .... ... **RESPONDENTS**

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**1. Details of Application against which the present Application is made:**

The present applicant was recruited as a Postal Assistant in Darrang Division, Tezpur, Assam under the Department of Posts, India vide appointment letter dated 30.10.1996 and accordingly, the present applicant joined at his office in the year 1996. The present applicant has been rendering service with sincerity and to the satisfaction of all. Thereafter, he had successfully completed the Confirmation Examination for Postal Accountants in the year 1998 and accordingly the present applicant's recruitment as Postal Assistant was confirmed by the respondent authorities.

On 18.04.2007, Ministry of Communications and Information Technologies, Department of Posts, Government of India, i.e. the present respondent no. 1 issued an advertisement whereby it is informed that the departmental examination for promotion to the post of Junior Engineers (Civil) and Junior Engineer (Electrical) will be held on 21.07.2007 and 22.07.2007. The present applicant, being a Diploma holder in Engineering (Electrical), fulfils the eligibility condition to appear in the said departmental examination for promotion to the post of Junior Engineer (Electrical) and accordingly he had appeared in the said examination. The applicant had faired well in the said examination and he is confident that will be selected to a post of Junior Engineer (Electrical).

On 31.12.2007, the Ministry of Communications and Information Technologies, Department of Posts, i.e., the present respondent no. 1, issued a letter whereby the list of selected candidates for appointment of Junior Engineers (Civil) and Junior Engineer (Electrical) on the basis of results of the Junior Engineers (Civil) and Junior Engineer (Electrical) Departmental Examination held on 21.07.2007 and 22.07.2007 were annexed in order of

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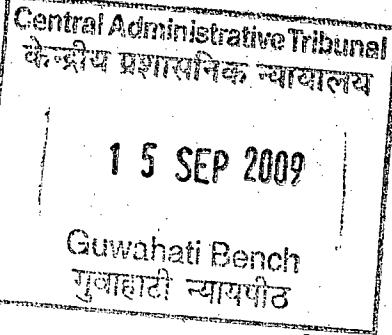
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merit lists. However, the name of the present applicant is not shown in that list. It was also stated in the aforesaid letter that the result of two candidates of Junior Engineer (Electrical) Departmental Examination, 2007 is withheld.

The present applicant immediately applied before the Central Public Information Officer for information under the Right to Information Act regarding roll number of the candidates whose result is withheld; reason for withholding the result and expected date of declaration of withheld result.

In the mean time, the present applicant came to know that another employee who appeared in the said departmental examination, namely, Manujuddin Ahmed had also applied under the Right to Information Act and by letter dated 15.04.2008 he was furnished with the roll numbers of the candidates whose results were withheld. The present applicant was one of the two candidates whose result was withheld and the reason of such withhold was stated in the said letter dated 15.04.2008 to be "on the basis of report received from CPMG, Assam Circle". The present applicant never heard of any such report and he was completely surprised to learn that his result was withheld based upon a report of which he have no knowledge whatsoever. On enquiry, the present applicant came to know that basis on which his result was withheld, i.e., the report of the Central Post Master General, Assam, is regarding inquiry of complaint received against some candidates of being indulged in unfair practices during the aforesaid Departmental Examination, 2007. But that report was prepared based upon the inquiry made regarding complaint about involvement in unfair practices during examination by some of the candidates who had appeared in the Departmental Examination, 2007 for Junior Engineers (Civil). Thus, the said report is restricted for those candidates who had appeared in the Departmental Examination, 2007 for Junior Engineers (Civil) and the

Dipen Gogoi.



present applicant has appeared in the Departmental Examination, 2007 for Junior Engineers (Electrical). As such, the present applicant is nowhere connected with any such report and there is no reason as to why his result was withheld even though there is no allegation or complaint against him about being engaged in any sort of unfair practices during examination.

On 02.02.09, the present applicant filed a representation before the Director (VP), Dak Bhawan, New Delhi, i.e., the present respondent no. 2, praying to consider the grievance of the applicant and to allow the present applicant to serve as Junior Engineer (Electrical). However no action has been taken by the respondent authorities till today.

As the fairness of the administrative justice is not observed by the respondents, the present applicant is left with no other option but to approach this Hon'ble Tribunal.

## **2. Jurisdiction:**

The applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

## **3. Limitation:**

The applicant submits that the application has been filed within the limitation period as prescribed under Section 21 of the Administrative Tribunal Act, 1985.

## **4. Facts:**

4.1 That the applicant is a citizen of India by birth and as a citizen of India he is entitled to the right and privileges guaranteed by the

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Constitution of India as well as all legal, fundamental, statutory rights/ rules guaranteed by other Acts/rules.

4.2 That the present applicant had successfully completed a 3 (three) years Diploma Course in Electrical Engineering from Nagaon Ploytechnic, Nagaon in the year 1992 and as such he is a qualified Engineer (Electrical).

A photocopy of the certificate dated 24.07.1992 issued by the Nagaon Ploytechnic, Nagaon is annexed herewith and marked as **Annexure – I**

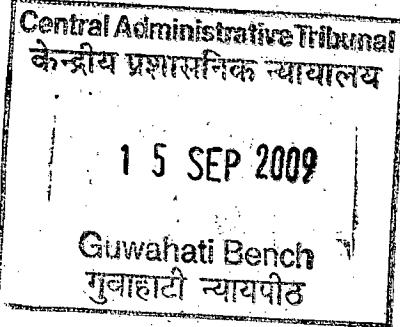
4.3 That the applicant was recruited as a Postal Assistant in Darrang Division, Tezpur, Assam under the Department of Posts, India vide appointment letter dated 30.10.1996 and accordingly, the present applicant joined at his office in the year 1996.

A copy of the appointment letter dated 30.10.1996 is annexed herewith and marked as **Annexure – II**.

4.4 That the present application possesses an excellent impression about the quality of service rendered by him and there is no adverse mark on your applicants capacity, ability or initiative in carrying out his duties towards the Department of Posts. The present applicant has been performing his duties with outmost sincerity and integrity.

4.5 That the present applicant had successfully completed the Confirmation Examination for Postal Accountants in the year 1998

Dipen Goga



and accordingly the present applicant's recruitment as Postal Assistant was confirmed by the respondent authorities.

A copy of the confirmation letter dated 06.05.98 is annexed herewith and marked as **Annexure – III.**

4.6 That on 18.04.2007, Ministry of Communications and Information Technologies, Department of Posts, Government of India, i.e. the present respondent no. 1 issued an advertisement whereby it is informed that the departmental examination for promotion to the post of Junior Engineers (Civil) and Junior Engineer (Electrical) will be held on 21.07.2007 and 22.07.2007.

A photocopy of the advertisement dated 18.04.07 is annexed herewith and marked as **Annexure – IV.**

4.7 That the present applicant, being a Diploma holder of Engineering (Electrical), fulfils the eligibility condition to appear in the said departmental examination for promotion to the post of Junior Engineer (Electrical) and accordingly he had appeared in the said examination. The applicant had faired well in the said examination and he is confident that he had every reason to be selected to a post of Junior Engineer (Electrical) out of the total numbers of 15 (fifteen) vacancies. The applicant believes that he shall occupy a position in the list of successful candidates.

4.8 That, on 31.12.2007, the Ministry of Communications and Information Technologies, Department of Posts, Government of India, i.e., the present respondent no. 1, issued a letter whereby the list of selected candidates for appointment of Junior Engineers

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(Civil) and Junior Engineer (Electrical) on the basis of results of the Junior Engineers (Civil) and Junior Engineer (Electrical) Departmental Examination held on 21.07.2007 and 22.07.2007 were annexed in order of merit lists. But, surprisingly, the name of the present applicant is not shown in that list. It was also revealed from the aforesaid letter dated 31.12.07 that the result of two candidates of Junior Engineer (Electrical) Departmental Examination, 2007 is withheld.

A photocopy of the letter dated 31.12.07 is annexed herewith and marked as **Annexure – V.**

4.9 That the present applicant could not believe that his name will not find a place in the aforesaid selection list inspite of the fact that there are as much as 15 numbers of vacant post for the post of Junior Engineer (Electrical). The present applicant was confident that he is one of the two candidates whose result was withheld by the respondent authorities.

4.10 That the present applicant immediately applied before the Central Public Information Officer and the Superintendent of Post Offices, Darrang Division, Tezpur, i.e., the present respondent no. 3, for information under the Right to Information Act regarding the following three queries:

- i) Roll number of the candidates whose result is withheld
- ii) Reason for withholding the result
- iii) Date of declaration of withheld result

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The present applicant filed his application on 24.01.08 along with the requisite fee.

A photocopy of the application dated 24.01.08 is annexed herewith and marked as **Annexure – VI**

4.11 That, on the next day, the Central Public Information Officer and the Superintendent of Post Offices, Darrang Division, Tezpur, i.e., the present respondent no. 3, forwarded the application dated 24.01.08 seeking information under the Right to Information Act to the Central Public Information Officer, Assistant Director General (DE), Department of Posts, New Delhi.

A photocopy of the forwarding letter dated 25.01.08 is annexed herewith and marked as **Annexure – VII**.

4.12 That, after applying before the Central Public Information Officer and the Superintendent of Post Offices, Darrang Division, Tezpur, i.e., the present respondent no. 3, for information under the Right to Information Act regarding the following three, the present applicant came to know that another employee who appeared in the said departmental examination, namely, Manujuddin Ahmed had also applied under the Right to Information Act and by letter dated 15.04.2008 he was furnished with the roll numbers of the candidates whose results were withheld. The present applicant was one of the two candidates whose results were withheld and the reason of such withhold was stated in the said letter dated 15.04.2008 to be “on the basis of report received from CPMG, Assam Circle”. The present applicant never heard of any such

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report and he was completely surprised to learn that his result was withheld based upon a report of which he have no knowledge whatsoever.

4.13 That, on enquiry, the present applicant came to know that basis on which his result was withheld, i.e., the report of the Central Post Master General, Assam, is regarding inquiry of complaint received against some candidates of indulging in unfair practices during the aforesaid Departmental Examination, 2007. But that report was prepared based upon the inquiry made regarding complaint about involvement in unfair practices during examination by some of the candidates who had appeared in the Departmental Examination, 2007 for Junior Engineers (Civil). Thus, the said report is restricted for those candidates who had appeared in the Departmental Examination, 2007 for Junior Engineers (Civil) and the present applicant has appeared in the Departmental Examination, 2007 for Junior Engineers (Electrical). As such, the present applicant is nowhere connected with any such report and there is no reason as to why his result was withheld even though there is no allegation or complaint against him about being engaged in any sort of unfair practices during examination.

4.14 That, by withholding the result of the petitioner, the petitioner is denied the right of information as well as natural justice. The present petitioner appeared in the Departmental Examination, 2007 for Junior Engineers (Electrical) and there is no allegation of mass copying in Departmental Examination, 2007 for Junior Engineers (Electrical) but the authority had denied justice to the petitioner. By withholding the results, petitioner is denied equal opportunity

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with the similarly situated candidates appearing in the examination violating the principles of natural justice. The candidates eligible for appearing in the examination and those who are qualified were promoted to the post of Junior Engineers and the present petitioner has a strong belief that the petitioner is qualified in the departmental examination for promotion to the post of Junior Engineers (Electrical) and for withholding the results, the present petitioner lost the opportunity to hold a promotional post as well as seniority in the promotional post.

- 4.15 That the applicant also challenges the legality and validity of the aforesaid enquiry report as because the enquiry officer has not given any opportunity of hearing nor the applicant was asked any question at the time of making enquiry.
- 4.16 That the aforesaid departmental examination was resorted to with a view to have a blend of experience and merit so that quality of service could be increased and the present applicant was given an opportunity to prove that he is eligible to render such quality of service. After appearing in the said examination, the present applicant sincerely believes that he shall occupy a position in the selection list. However, his result was withheld without any reason. As such, on 02.02.09, the present applicant filed a representation before the Director (VP), Dak Bhawan, New Delhi, i.e., the present respondent no. 2, praying to consider the grievance of the applicant and allow the present applicant to serve as Junior Engineer (Electrical). However no action has been taken by the respondent authorities till today.

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A photocopy of the representation dated 02.02.2009 is  
annexed herewith and marked as **Annexure – IX**

- 4.17 That any administrative decision must be fair and should not deprive any person his rights, which have been vested in him. The present applicant is entitled to appear in the said departmental examination and accordingly he had appeared and did well in the said examination. But his result is kept withheld based upon a report with which the present applicant has no nexus whatsoever.
- 4.18 That the task of preparing any enquiry report and making decision based upon that report bears onerous responsibility on the person doing so, calling upon him to reach a higher standard of efficiency and thereby ensuring no prejudice is caused to any person who is not at all indulged in such kind of unfair practices. But even though the present applicant is nowhere connected with any unfair practices during any examination and even though there is no complaint against the present applicant, his result was withheld based upon a report which was meant for candidates who had appeared in the Departmental Examination, 2007 for Junior Engineers (Civil) and not for the present applicant who had appeared in the Departmental Examination, 2007 for Junior Engineers (Electrical).
- 4.19 That the fairness of the administrative justice is not observed by the respondents.
- 4.20 That under the facts and circumstances mentioned above, the applicant most humbly and fervently prays that Your Lordship

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may be pleased to look into the matter sympathetically and also be pleased to do justice to the applicant by decision and order for his grievances redressed by issuing a direction to the respondents not to withheld the applicant's result of the Departmental Examination for Junior Engineers (Electrical), 2007 and for this act of kindness, this humble applicant shall remain ever grateful and be highly obliged.

4.21 That this petition has been filed bona fide and to secure ends of justice.

**5. Grounds for relief:**

5.1 For that the decision to withhold the applicant's result has been taken in violation of the principles of natural justice by cryptic, non-speaking and arbitrary order.

5.2 For that the respondents have acted arbitrarily without examining the case of the applicant on its true perspective and without considering the fact that even though there is no complaint against the present applicant about being indulged in any unfair practice during the Departmental Examination for Junior Engineers (Electrical), 2007, yet the results of this applicant is withheld.

5.3 For that the said decision to withhold the results of the applicant was unreasonable and without application of proper mind.

5.4 For that authority has violated the established provision of law, as well as violated fundamental right guaranteed by Article 14 and Article 16 of the Constitution of India.

Dipen Gogoi

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5.5 For that the action of the respondents stated in the impugned order has invited "miscarriage of justice" and "unfair play" of action.

5.6 For that there is no element of public interest in the decision of the respondent authority.

**6. Details of remedy exhausted:**

The applicant humbly declares that on 02.02.09, he has submitted representation before the Director (VP), Dak Bhawan, New Delhi, i.e., the present respondent no. 2, but no action has been taken by the respondent authorities till today. Failing to get his grievances redressed, the applicant has come before this Honorable Tribunal for justice, which is efficacious and there remains no other alternatives to get justice.

**7. Matters not previously filed or pending with any other Court:**

The applicant declares that he has not filed any other application or case regarding the matter before any other Tribunal or Court and no such case is pending in any Tribunal or Court.

**8. Relief sought for:**

- i) To issue directions to the respondents to declare the applicant's result of the Departmental Examination for Junior Engineers (Electrical), 2007, which was withheld without any reason.
- ii) To issue directions to the respondents to allow the applicant to join in the post of Junior Engineers (Electrical) if he is declared successful as per the result of the Departmental Examination for Junior Engineers (Electrical), 2007.

Dipen Gogo.

15 SEP 2009

Guwahati Bench  
गुवाहाटी न्यायपीठ

- iii) To issue directions to the respondents to consider the seniority of the present applicant along with the other candidates who were selected as per the official letter dated 31.12.07, whereby the list of selected candidates for appointment of Junior Engineers (Civil) and Junior Engineer (Electrical) on the basis of results of the Junior Engineers (Civil) and Junior Engineer (Electrical) Departmental Examination held on 21.07.2007 and 22.07.2007 were annexed in order of merit lists.
- iv) Cost of the application.
- v) Any other relief(s) this Honorable Tribunal may deem fit and proper.

**9. Interim relief:**

Pending disposal of the application, the applicant prays for following relief:

9.1 That the Honorable Tribunal may be pleased to direct the respondent to keep one post of Junior Engineer (Electrical) vacant at Darrang Division, Tezpur under the Department of Posts and not to recruit any person for that post.

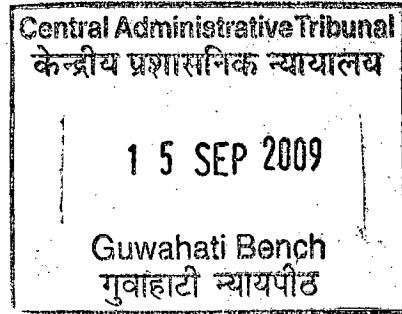
10.....

This application is filed through Advocate(s)

**11. Particulars of the I.P.O:**

- i) I.P.O No. : 39 G 409497
- ii) Date of Issue : 06. 06. 09

Dipen Gogoi



- iii) Issued from : G.P.O
- iv) Payable at : Guwahati

**12. List of enclosures:**

As given in the index.

Dipen Gregoi.

15 SEP 2009

Guwahati Bench  
गुवाहाटी न्यायपीठVERIFICATION

I, Dipen Gogoi, son of Sri Tarun Gogoi, aged about 38 years, presently working as Postal Assistant in the Office of the Superintendent of Post Offices, Darrang Division, Tezpur under the Department of Posts, India, applicant in the instant original application, do hereby verify that the statements made in paragraphs No. 4.1, 4.2, 4.3, 4.4, 4.5, 4.7 (partly) 4.9, 4.10, 4.12, 4.13 and 4.16 are true to my knowledge and those made in paragraph No. 4.6, 4.7 < partly >; 4.8 and 4.11 are true to my legal advice and I have not suppressed any material facts.

Verified on 15<sup>th</sup> day of Sept 2009 at Guwahati

Dipen Gogoi

OFFICE OF THE PRINCIPAL.

Annexure - I

ESTD. 1961

WAGAON POLYTECHNIC, NAGAON, ASSAM

## Provisional Diploma in Electrical Engineering.

O/P  
Principal  
N.Poly.

Certified that Shri / Smti Dipen K. Gogoi was a student of 3 years Diploma Course in Elect. Engineering Class of this Institute. He / She has successfully completed the Course conducted by the State Council for Technical Education, Assam in 1992 under Examination Roll No. N/E 89004 being placed in First / Second Class. He / She has qualified for a job of Diploma holder in Engineering.

His / Her conduct and character during his / her course studies at this Institute were satisfactory, good

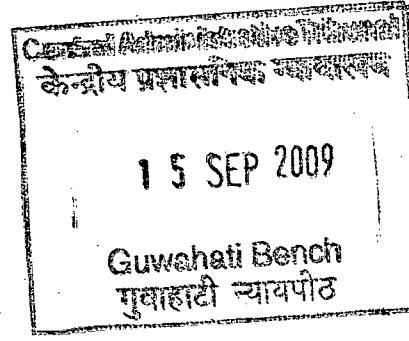
10  
Principal  
N.Poly.Date 15.09.2009

Principal,

Nagaon Polytechnic,

Nagaon : Assam, 5-1

Attested  
Dipen Gogoi



Certified to be true copy

P. L. G.

(Advocate)

DEPARTMENT OF POST: : INDIA  
OFFICE OF THE SUPDT. OF POST OFFICES: : BARRANG DIVISION: :  
TEZPUR : 784001

No. BI/PA Recett/96

Dated at Tezpur the 30-10-96

To:

Sri Dipen Gogoi,  
S/o Sri Tarun Gogoi  
Telephone Exchange, P.O. Tezpur.

Sub:-

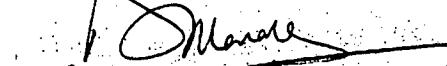
APPOINTMENT AS POSTAL ASSISTANT IN  
BARRANG DIVISION.

Sir/Madam,

You have been selected for appointment as Postal Assistant in Barrang Division. You are hereby directed to join at Tezpur Head Posts Office for practical training for a period of 15(Fifteen) days. Thereafter you will have to undergo a regular training at Postal Training Centre Barhanga.

You will have to furnish a personal Bond with two sureties in the prescribed form through the Postmaster, HPO at the time of joining.

Yours faithfully,

  
( B.K. Mande )  
Supdt. of post offices  
Barrang Division, Tezpur

Copy to :-

1. The Postmaster, Tezpur HPO for information and necessary action. He will kindly obtain the surety bond at the time of joining.
2. P/F.
3. O/C.

Attested  
Dipen Gogoi

SD —  
Supdt. of post offices,  
Barrang Division, Tezpur.

Certified to be true copy

  
(Advocate)

DEPARTMENT OF POST, INDIA  
OFFICE OF THE SUPERINTENDENT OF POST, DARRANG DIVISION,  
TEZPUR-784001.

No. B1/4/Conf,

Dated at Tezpur-784001,  
The 06th May, 1998.

Shri Dipen Gogoi(CBC), PA, Darrang Division,  
has come out successful in the Confirmation Examination  
for PAs held on 02-11-97 at Tezpur Centre under Roll  
No. TZ-4/97.

It refers to letter No. APMG(Staff)/Con/Conf(Nov)/97  
dated 4/5/98, from the Chief PMG, Assam Circle, Guwahati.

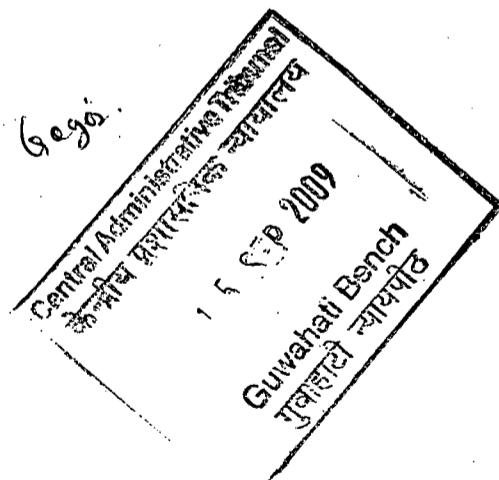
Sd/-  
(B. K. MARAK)  
Supdt. of Post Offices,  
Darrang Division,  
Tezpur-784001.

Copy to :-

1. The Postmaster, Mengaldoi HO for necessary action.
2. Staff Branch of Dvl. office, Tezpur.
3. Sri Dipen Gogoi, PA, Mangaldoi.
4. Office copy.
5. Spare.

Sd/-  
Supdt. of Post Offices,  
Darrang Division,  
Tezpur-784001.

Attested  
Dipen Gogoi



Certified to be true copy

Sudhansu De  
(Advocate)

F. No. A-34012/05/2007-DE

Government of India

Ministry of Communications &amp; Information Technology

Department of Posts

Dak Bhavan, Sansad Marg,  
New Delhi-110001

Dated: 18th April, 2007

To

1. All Heads of Circle,
2. Chief Engineer (Civil), Postal, S&W Zones, Bangalore.
3. Chief Engineer (Civil), Postal, Dak Bhawan, Delhi.
4. All Superintending Engineers (Civil & Electrical), Postal

Sub.: Junior Engineer (Civil) & Junior Engineer (Electrical) departmental examination, 2007 to be held on 21<sup>st</sup> and 22<sup>nd</sup> July, 2007.

Sir,

I am directed to inform that the departmental examination for promotion to the post of Junior Engineer (Civil) & Junior Engineer (Electrical) will be held on 21<sup>st</sup> and 22<sup>nd</sup> July, 2007. The examination will be held in accordance with the syllabus forwarded to all Heads of Circles and other subordinate offices in the Civil and Electrical Wings of the Department vide Civil Wing's letter No. 3-7/2007-CWP dated 03.04.2007.

2. The detailed time table for the examination is given below:-

#### JUNIOR ENGINEER (CIVIL) :

Paper	Subject	Day and Date	Time
I	Building materials, Construction practice, Planning and Management, Mortars and Concrete, Surveying, Strength of materials, Soil Mechanics and foundation Engineering.	21.07.2007 (Saturday)	10.00 A.M. to 01.00 P.M.
II	Structural Design and Quantity Surveying.	21.07.2007 (Saturday)	02.00 P.M. to 05.00 P.M.
III	Water supply and Sanitary Engineering, Sewage and Highway Engineering	22.07.2007 (Sunday)	10.00 A. M. to 01.00 P.M.

Attested  
Dipen

Logo

20/4/07

In the interest

20/4/07

Certified to be true copy

For  
(Advocate)

15 SEP 2009

Guwahati Bench  
गुवाहाटी न्यायपीठ

## JUNIOR ENGINEER (ELECTRICAL) :

Paper	Subject	Day and Date	Time
I	Fundamentals of Electrical Engineering & Air Conditioning	21.07.2007 (Saturday)	10.00 A.M. to 01.00 P.M.
II	Electrical Machines and Pumps	21.07.2007 (Saturday)	02.00 P.M. to 05.00 P.M.
III	Design and Estimation of Simple Electrical Installations.	22.07.2007 (Sunday)	10.00 A. M. to 01.00 P.M.

3. It is informed that the Examination for both Junior Engineer (Civil & Electrical) cadres will be held by respective Circles in accordance with the provisions as laid down in Appendix 37 of P&T Manual, Volume IV. A sample of the application form, in which the candidates can apply for the said examination is enclosed at Annexure 'A'.

4. The eligibility conditions for taking the said Examination are stated below:-

- (a) Departmental candidates, namely, Draughts-Man (Civil) / (Electrical), Work Assistant (Civil) / (Electrical) of Civil Wing and D/man of Postal Wing with 3 years regular service in one or more grades as on 1<sup>st</sup> July, 2007 shall be eligible.
- (b) All Group 'C' employees of Civil Wing and Postal Wing of the Department including the cadre indicated at (a) above possessing a diploma of 3 year duration from a recognized Institution in Civil/Electrical Engineering and having put in a minimum of 3 years' regular service in the Department as on 1<sup>st</sup> July, 2007 shall also be eligible to appear in the departmental examination for promotion provided they are not above 40 years of age as on 01.07.2007. In case of SC/ST candidates, the age is relaxable to 45 years as on 01.07.2007.

Clarification, if any, required in this regard may be obtained from Civil Wing the Directorate.

5. Details of the vacancies to be filled up through this examination are indicated below:-

No. of Vacancies	Junior Engineer (Civil)	Junior Engineer (Elec.)
OC	52	12
SC	09	02
ST	04	01
<b>Total</b>	<b>65</b>	<b>15</b>

is further informed that the last date for submission of the application by the States to their respective Circle Offices will be 31.05.2007. The Circles are directed to call for the applications from the eligible candidates as per the enclosed application form and complete scrutinizing the same by 15.06.2007. The Circles should submit the "List of permitted candidates" to the DE Branch of the Directorate along with their requirement of Question papers, positively by 20.06.2007. Hall tickets indicating the candidate's name, roll number, date, time and place of examination etc. as required under departmental rules may be issued by the respective Circle Offices positively by 29.06.2007. Detailed calendar of the examination with all the deadlines are annexed at Annexure 'B'.

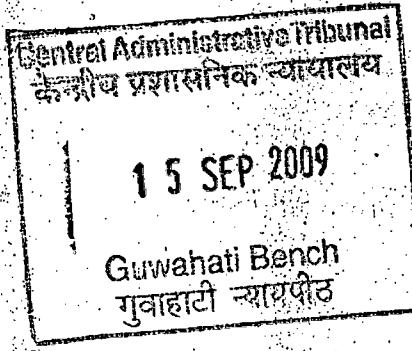
7. The candidates shall bring their own drawing instruments/slides etc., if any, which they may require as these will not be supplied by the Department. Mobile phones will not be permitted in the examination hall. It is further informed that all arrangements for conducting the Examination are to be made by the recruiting Circles in accordance with the provisions as laid down in Appendix 37 of P&T Manual, Volume IV.

8. Receipt of this letter may please be acknowledged.

Yours faithfully,

*S. K. Bahl*

Assistant Director General (DE)



*Affested*  
*Gogoi*  
*Deben*

Ministry of Communications & Information Technology

Department of Posts

DE Section

Dak Bhavan, Sansad Marg,  
New Delhi, the 31<sup>st</sup> December 2007

To

All Head of Circles

Sub: Result of the Junior Engineer (Civil) & Junior Engineer (Electrical)  
Departmental Examination, 2007 held on 21<sup>st</sup> and 22<sup>nd</sup> July, 2007.

Sir/Madam,

1. I am directed to inform you that the candidates with names arranged in order of merit lists at Annexure I & II of this letter have been selected for appointment as Junior Engineer (Civil) & Junior Engineer (Electrical) on the basis of results of the Junior Engineer (Civil) & Junior Engineer (Electrical) Departmental Examination, 2007 held on 21<sup>st</sup> and 22<sup>nd</sup> July, 2007.

2. It is informed that the names of the candidates, their Roll numbers and categories have been shown on the basis of information furnished by the concerned Circles. In case any mistake in the names of the candidate(s) is noticed later on, the same may please be corrected and the corrections may be intimated to this office also. In case later on, it is found that any of the selected candidate(s) was not eligible to take the Examination under the existing rules or instructions on the subject for any other reasons or in case any mistake is found later on with regard to announcement of the result of any candidate for any reason whatsoever, his/her name will be deleted from the list of successful candidates, as the case may be. This result is also subject to any change in the merit list of selected candidates due to future re-totaling and verification of answer books or any reason in accordance with the existing rules and instructions. It is stated that the paper-wise marks of selected candidates have been shown against their names and Roll numbers.

3. The Head of the concerned Circles are requested to immediately finalize the provisional candidature and such cases of provisional candidates should be kept pending except in very exceptional and unavoidable circumstances so that the provisional candidates may not have to wait for the result inordinately. The concerned Circles are, therefore, requested to take necessary steps to finalize the provisional candidature immediately otherwise action may be taken against the concerned officer/officials responsible for the delay in terms of the Directorate's letter No. 7-1/92-DE dated 16-04-1992. Besides this, it is informed that the result of two candidates of Junior Engineer (Electrical) Departmental Examination, 2007 is withheld.

Contd.....2

*Attested*  
Dipen Gogoi

*In file*  
31/12/07

*Certified to be true copy*

*Ram S. S.*  
(Addl. Secy.)

4. It is informed that the names of the candidates have been arranged in the order of merit except those who have secured equal marks and whose names have been clubbed showing respective serial number in the merit list.

Yours faithfully,

*(S.K. Bahl)*  
Assistant Director General(DE)

Copy to :

1. Chief Engineer (Civil), Dak Bhavan, Sansad Marg, New Delhi with the request that promotion order as well as allotment of Circle may kindly be issued.
2. Tabulation Register.
3. Guard File.

15 SEP 2009

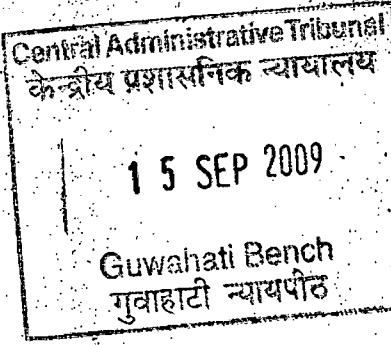
G. Bahl

ANNEXURE - I

List of Selected candidates on the basis of Junior Engineer  
(Civil) departmental Examination held on 21<sup>st</sup> and 22<sup>nd</sup> July,

2007

S. No	Roll No. with Circle Index letter	Name of Candidate S/Shri	Marks secured in Paper			
			I	II	III	Total
1.	AP/JE(C)/06/07	A. Chandrasckhar	69	74	47	190
2.	K/JE(C)-01/07	Bindu. S. S.	71	49	51	171
3.	WB-01/JE(C)/07	Nikhil Ranjan Roy (SC)	58	53	46	157
4.	AP/JE(C)/08/07	P. L. Kameswara Rao	49	51	52	152
5.	K/JE(C)-05/07	Smitha Vijayaraghavan	44	46	53	143
6.	UP-JE-C-01	Sunder Lal	47	44	49	140



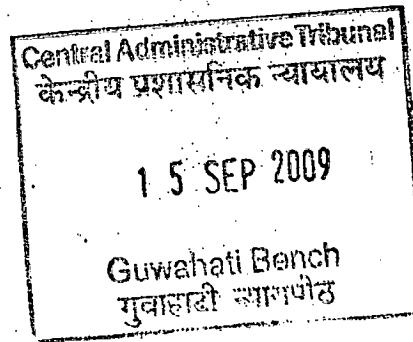
Attested  
Dipen Gogoi

ANNEXURE - II

list of Selected candidates on the basis of Junior Engineer  
(Electrical) departmental Examination held on 21<sup>st</sup> and 22<sup>nd</sup>

July, 2007

S. No	Roll No. with Circle Index letter	Name of Candidate S/Shri	Marks secured in Paper			
			I	II	III	Total
1.	NE-03/J.E.(Elect)/07 (APS No.8375728-L)	Chingshubam Nepo Meetei (APS -OC)	58	91	56	205
2.	K/JE(E)-4/07	Sijo Joseph Vattoli	72	89	40	201
3.	JHR/02/JE/07	Perwej Alam Ansari	57	82	49	188
4.	NE-01/J.E.(Elect)/07	Indibor Dam	49	92	46	187
5.	TN/002/JE(E)/07	J. Sumathi	46	93	41	180
6.	AP/JE(E)/02/07	M. Siva Gopala Krishna	40	80	53	173
7.	WB-04/JE(E)/07	Purnendu Das	54	60	59	173
8.	KN/JE-07/14	G Halappa (SC)	49	73	40	162
9.	WB-02/JE(E)/07	Paritosh Prodhan (SC)	42	71	49	162
10.	KN/JE-07/06	BA Shekara Shetty	42	73	42	157
11.	NE-02/J.E.(Elect)/07	Partha Das (SC)	36	87	57	180
12.	TN/009/JE(E)/07	S. Yuvaraj (ST)	54	57	40	151



Attested  
Dipen Gogoi

Annexure -VI

To,

The Central Public Information Officer  
Assistant Director General (DE Section)  
Dak Bhavan, Sansad Marg  
New Delhi

Central Administrative Tribunal  
केन्द्रीय प्रशासनिक न्यायालय

15 SEP 2009

Guwahati Bench

Sub: Information under RTI Act/2005.

Dated at Tezpur the 24-01-2008

Sir,

The following information may kindly be furnished to me under RTI Act /2005 in connection with declaration of result of Junior Engineer (Electrical), Departmental Examination 2007 vide your letter no.F.No.A-34013 / 6 / 2007-DE, Dated 31-12-2007 which was held on 21st and 22nd July/2007.

1. Roll Number of the Candidates whose result is withheld.
2. Reason for withheld the results.
3. Date of declaration of withheld results.

Requisite fee of Rs.10/- (Rupees ten) only has been deposited vide Tezpur HPO ACG-67 Book No.CA-162570 Receipt No.088, Dated 24-01-2008 which is enclosed herewith for supply information under RTI Act /2005.

Yours truly,

Dipen Gogoi

(DIPEN GOGOI)  
VILL-BORACHUK  
PO-NAGSHANKAR  
DISTRICT-SONITPUR  
ASSAM, PIN-784183

Inspector of Post Offices  
(Complaints & Public Grievances)  
Darrang Division  
Tezpur-784001

Attested  
Dipen Gogoi

Carried to the Cops

Ram Chandra  
(Advocate)

-28-

DEPARTMENT OF POST :: INDIA  
OFFICE OF THE SUPERINTENDENT OF POST OFFICES  
DARRANG DIVISION :: TEZPUR-784001

ADDRESSING - VII

O. TCCC/RTI/Tz/08

RIGHT TO INFORMATION ACT

TOP - PRIORITY  
Dated at Tezpur the 25<sup>th</sup> of Jan, 2008.

TO

The Central Public Information Officer  
Assistant Director General (DE Section)  
Dak Bhawan, Sansad Marg  
New Delhi

**Sub : Request for information under RTI Act,2005 sought by Sri Dipen Gogoi,  
PO-Nagsankar, Dist-Sonitpur, Assam.**

This is regarding request received from Sri Dipen Gogoi, PO-Nagsankar, Dist-Sonitpur, Assam in the matter of declaration of result of J.E. (Electrical) Departmental Examination, 2007 vide Directorate letter No. F.No. A-34013/6/2007/DE dated 31-12-2007 held on 21<sup>st</sup> and 22<sup>nd</sup> of July, 2007.

1. Roll number of the candidates whose results are withheld
2. Reason for withheld of results
3. Date of declaration of withheld results

Kindly furnish the above information directly to Sri Dipen Gogoi with intimation to the undersigned.

The Tezpur HPO ACG-67 book No. CA-162570 receipt No. 088 dated 24-01-08 attached with the application as a requisite fee is enclosed herewith in original.

Enclo:-

- (1) Application in Original.
- (2) ACG-67 receipt in Original
- (3) Result announcement letter with Annexure I & II.

Sd/-

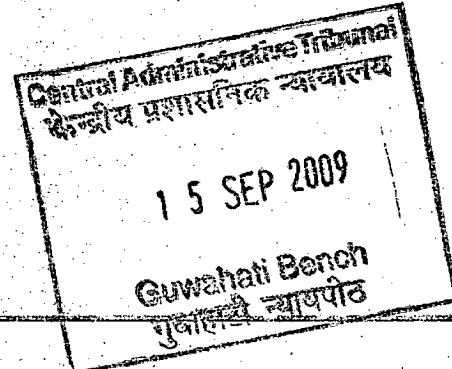
Superintendent of Post Offices  
Darrang Division, Tezpur-784001

Copy to :

Sri Dipen Gogoi, Vill - Borachuk, PO-Nagsankar, Dist-Sonitpur, Assam  
-784 183.

Superintendent of Post Offices  
Darrang Division, Tezpur-784001

Attested  
Dipen Gogoi



Certified to be true copy  
Parikshita Sh  
(Advocate)

Central Administrative Tribunal  
संघीय प्रशासनिक न्यायालय

15 SEP 2009

Guwahati Bench  
गुवाहाटी न्यायपीठ

To,

The Director (VP),  
Dak Bhawan, Sansad Marg,  
New Delhi-110116.

Dated, - 02/02/09

Through proper channel

Sub: Humble representation for withholding the result  
of the Junior Engineer(Electrical) & cancellation  
by violation all the norms of administrative  
fair play and Principles of natural justice.

Respected Sir,

With reference to the subject cited above  
your humble petitioner begs to state that your petitioner  
joined the service in the Department of Posts in the  
year 1996 as Postal Assistant. Since then your petitioner  
has been working hard with sincerity and utmost care  
to the satisfaction of the government official as well  
as the public. There is no allegations whatsoever  
against your petitioner from any strata of the society  
as well as his colleague and his seniors.

That your petitioner came across an advertisement  
dated 18.4.07 for the departmental examination  
2007 for Junior Engineer (Elect) and your petitioner  
applied for the same as he fulfilled the criteria and he  
appeared in the examination accordingly and did well.  
Your petitioner was confident about his result in the  
said examination and expected the same with colourful  
result but he was not informed about the result even  
after declaration of the same. In the month of January,  
2008 upon enquiry he could gather the information about

*Certified to be true copy.*

*Rukh Sh*  
(Advocate)

30  
15 SEP 2009Guwahati Bench  
गुवाहाटी न्यायालय

[ 2 ]

the result, which was declared on 31.12.2007. He was surprised by the fact that his name did not appeared among the selected candidates inspite of the 15 Nos. of vacancies for the post of Junior Engineers(Electrical). In the result sheet itself it was mentioned that the results of 2 candidates of Junior Engineers (Electrical) in the departmental examination of 2007 was withheld. It is pertinent to mention here that no information regarding the declaration of result nor the names and Roll Nos of the 2 candidates were furnished, declared informed to the concerned candidates of JE(Electrical). Your petitioner under RTI filed petition before the concerned officials and upon such enquiry your petitioner was informed that his result is being withheld and the reason assigned that on the basis of the report from the office of CPMG the same was being withheld and the matter is under scrutiny. It is learnt that there are some cases of JE(Civil) wherein some complaint about mass copying were being made and those cases were enquired and the statements were recorded after furnishing the complaint report from the office of the CPMG. But in case of your petitioner no such complaint were being made because of your petitioner has not resorted to any unfair means and no such information, report, scrutiny or enquiry report etc. were being furnished to your petitioner regarding the withholding of the result of your petitioner. By keeping your petitioner in complete dark the candidature of your petitioner was cancelled in

15 SEP 2009

Guwahati Bench  
গুৱাহাটী ন্যায়পীঠ

[ 3 ]

illegal manner without assigning any reason and by violation all the procedure norms and administrative fair play and the principles of natural justice.

Therefore, the said entire action has become illegal and contrary to the principles of natural justice and administrative fair play and contrary to the rules and is liable to be set aside.

Therefore, your humble petitioner prays before your goodself to set aside and cancell the said order of your petitioner and allow your petitioner to serve as Junior Engineer (Electrical).

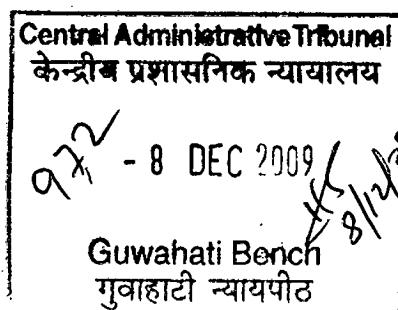
Thanking you,

Yours Sincerely

Dipen Gogoi

Dipen Gogoi  
Postal Assistant  
BORGONG S.O  
SONITPUR-784167 (Assam)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH, GUWAHATI



O.A.No. 191 of 2009

Shri Dipen Gogoi

.....Applicant

•Versus•

Union of India & Ors.

.....Respondents

A memorandum filed by the counsel on behalf of respondents as  
given below :

1. Office letter No. VIG/5/XVIII/09 dated 17.11.2009 issued by the Assistant Post Master General (Vig) Assam Circle, Guwahati.
2. Office letter No. A- 34013/6/ 2009/ D E on dated 30 - 11 - 2009  
issued by Assistant Director General (D E)

In this premises aforesaid your Lordships may be pleased to admit these memorandum and dispose of the original application on the basis of the aforesaid two official letters and/or pass such order or orders as your Lordships deem fit and proper.

AND for this act of kindness the petitioner as in duty bound shall  
ever pray.

Filed by  
Kankam Das  
Addl C.G.S.C in CAT  
Guwahati Bench  
on - 8 - 12 - 09

- 8 DEC 2009

Department of Posts: India  
Office of the Chief Postmaster General  
Assam Circle : Guwahati-781001

Guwahati Bench  
गुवाहाटी न्यायपीठ

No: VIG/5/XVIII/09

Dated at Guwahati the 17<sup>th</sup> November, 2009

To

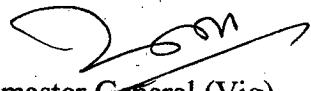
✓ Shri K.K.Das,  
Addl. Standing Counsel,  
Guwahati Bench,  
Guwahati-5

Sub: OA No. 191/09 filed by Dipen Gogoi.

Sir,

I am directed to inform you that the result of Departmental Examination for promotion to the cadre of J.E. (Electrical) in respect of Assam Circle, is declared vide Directorate's New Delhi letter no. A-34013/6/2007/DE dated 30.10.09 where in the applicant Shri Dipen Gogoi was declared successful in the said Examination. In view of the above you may please pursue the matter to Hon'ble CAT, Guwahati and request to dispose of the case accordingly. You are also requested to intimate the date of next hearing fixed. A copy of Directorate letter dated 30.10.09 is enclosed here with.

Encl: As above.

  
Asstt. Postmaster General (Vig),  
O/o the Chief Postmaster General,  
Assam Circle, Guwahati-781001.

Copy to

The Supdt. of Post Offices, Darrang Division, Tezpur, for information and necessary action to drop the case.

  
For Chief Postmaster General,  
Assam Circle, Guwahati-781001.

*Certified to be true copy*  
9-12-09

Guwahati Bench  
गुवाहाटी न्यायपीठCONFIDENTIAL

No. A-34013/6/2007-DE

Government of India

Ministry of Communications & Information Technology  
Department of Posts, New Delhi-110116

To

Dated: 30.10.2009

The Chief PMG  
Assam Circle,  
Guwahati

Sub: Declaration of result of Shri Monujuddin Ahmed and Shri Dipen Gogoi who appeared in Junior Engineer (Electrical) Examination 2007 from Assam Circle.

Sir,

I am directed to refer to this officer letter No. A-34013/6/2007-DE dated 31<sup>st</sup> December 2007 on the above-mentioned subject. Junior Engineer (Civil/Electrical) Departmental Examination 2007 was held on 21<sup>st</sup> and 22<sup>nd</sup> July, 2007. The result of the said examination was declared on 31.12.2007. However, the result of Assam Circle of the said examination in respect of 5 candidates who appeared in the examination for JE(Civil) was cancelled and result of remaining 2 JE(Elect.) candidates was withheld at the time of declaration of main result.

2. The issue has now been examined in detail and it has been decided to declare the result of following two candidates of JE(Elect.) Examination 2007 of Assam Circle :-

Sr. No.	Name of the candidate (S/Shri)	Roll No.	Paper-I	Paper-II	Paper-III	Total marks
1.	Monujuddin Ahmed	ASM/JE(E)/01/2007	64	89	52	205
2.	Dipen Gogoi	ASM/JE(E)/02/2007	45	77	50	172

3. The name of Shri Monujuddin Ahmed is placed at S.No. 2 and Shri Dipen Gogoi is at S.No. 9 of the List of selected candidates and accordingly, in the Merit list of successful candidates of J.E. (Electrical). The result has been declared and the same is appended herewith in Annexure-I.

4. As such, Shri Monujuddin Ahmed bearing Roll No. ASM/JE(E)/01/2007 and Shri Dipen Gogoi bearing Roll No. ASM/JE(E)/02/2007 are to be promoted to the post of Junior Engineer (Electrical) on the basis of result of JE (Civil/Electrical) Departmental Examination, 2007 held on 21-22<sup>nd</sup> July 2007 against the vacancies mentioned earlier.

Contd....p/2..

Certified to be  
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Guwahati Bench  
गुवाहाटी न्यायपीठ

5. It is also informed that the names of the aforesaid candidates and his Roll Nos. have been shown on the basis of information furnished by the Circle. In case any mistake in the names of the candidates is noticed later on, the same may please be corrected and the corrections may be intimated to this office also. In case later on, it is found that the selected candidates were not eligible to take the Examination under the existing rules or instructions on the subject for any other reason or in case any mistake is found later on with regard to announcement of the result of the candidates for any reason whatsoever, their names will be deleted from the list of successful candidate, as the case may be.

Yours faithfully,

*L. Mohan Rao*  
(L. Mohan Rao)  
Assistant Director General (DE)

Encl: As above

Copy to:

1. Tabulation Register
2. Guard File
3. A.E. Postal Civil/Electrical Wing